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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/03/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER : CA/ 54 & 55 /2017
PETITION NUMBER : TCP/172/2016
NAME OF THE PETITIONER(S) : M. Padippurakadu Veeran Kutty & another
NAME OF THE RESPONDENT(S) : M/s Alpha Helical Pumps Private Limited & 2 others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

T.K.Bhaskar Counsel for Petitioners 1-2
Priyadasini
Keerthi Krishna



2. Karthik Seshadri
for Vinod Subramaniam for R1 - R2



ORDER

Counsel for petitioner present. Counsel for respondents present. In CA54/2017 in TCP/172/2017 a prayer has been made to grant temporary relief restraining the respondents from convening and conducting 21st and 22nd AGMs on 27.3.2017 pursuant to the notice given on 22.2.2017. Heard both the sides, and considering the documents placed on file and the issue that has been raised by the counsel for applicant that is pertaining to the non-compliance with the provisions of Companies Act 2013, requires proper enquiry. At this juncture, we are not inclined to issue an injunction restraining the respondents from convening and conducting 21st and 22nd AGMs proposed to be held on 27.3.2017. However, the respondents shall not give effect to the decisions taken therein without the leave of this Bench. Counsel for R1 & R2 is directed to file reply in the application, thereafter the same shall be decided on its merits. Accordingly the application is disposed of. Put up on **10.04.2017 at 10.30 A.M.**

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)